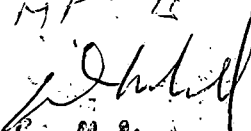


C. A. T. Bench, JAIPUR

Date of Order	orders
23-3-93	None present on behalf of the applicant. As far as pension is concerned, it is a continuing right and apart from that whether a person is entitled for pension or not, the question of ex-gratia payment of pension also needs consideration. In the light of the reasons mentioned above, the MP is accepted.   Copy sent to the app. & corp. No 1 on vide 2411 to 2412 Date 2-4-93  30/2/93